## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 264 OF 2017**

Dated: 13th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

UJVN Ltd. .... Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari

Mr. Shashwat Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Aanchal Arora for R-1

Mr. Pradeep Mishra

Mr. Manoj Kr. Sharma for R-2

## **ORDER**

Learned counsel for respondent No.2 states that Respondent No.2 does not wish to file any reply.

Learned counsel for respondent No.1 seeks two weeks more time to file reply. He may take steps to file the same on or before 28.03.2018 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on **03.05.2018**.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk